

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3264
ANSWERED ON:16.08.2005
INDUSTRIAL INCENTIVE TO UTTARANCHAL
Gandhi Shri Pradeep

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the incentives and concessions given to the new State of Uttaranchal, Chhattisgarh and Jharkhand under the industrial policy since January, 2003 alongwith the reasons therefor;
- (b) the criteria fixed for giving such concessions to new States;
- (c) whether norms are strictly followed in giving concession to new States; and
- (d) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (d) : In pursuance of the announcement made by the then Prime Minister on 29th March, 2002, the Government announced a package of economic incentives on 7th January, 2003 for promoting industrialization in the state of Uttaranchal. Under the package, various incentives like income tax exemption, excise exemption and Capital Investment Subsidy to New Industrial units and existing industrial units on their substantial expansion in the identified locations have been provided. These concessions were announced keeping in view that the State of Uttaranchal is hilly, remote, has poor accessibility to markets and also has poor infrastructure. Similar package of incentives and concessions have not been provided to the States of Chhattisgarh and Jharkhand.